

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Bhanu Bhushan, Member**
2. **Shri R.Krishnamoorthy, Member**

**Petition No.141/2006**

**In the matter of**

Approval of provisional generation tariff of Dulhasti Hydroelectric Project (3x130 MW) from the date of commercial operation till determination of final tariff.

**And in the matter of**

National Hydroelectric Power Corporation Ltd., Faridabad ... **Petitioner**  
**Vs**

1. Punjab State Electricity Board, Patiala
2. Haryana Power Generation Corporation Limited, Chandigarh
3. Delhi Transco Limited, New Delhi
4. Uttar Pradesh Power Corporation Ltd, Lucknow
5. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
6. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
7. Power Transmission Corporation of Uttranchal Ltd, Dehradun
8. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
9. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
10. Chief Engineer and Secretary, Engineering Deptt., UT Secretariat, Chandigarh
11. Power Development Department, Govt. of J&K, Jammu **Respondents**

**ORDER**

The application was made for approval of the provisional composite tariff rate of Rs. 3 per unit (the equivalent Annual Fixed Charges of which is Rs. 497.42 crore), to be billed for Dulhasti Hydroelectric Project (hereinafter referred to as "the generating station") from the date of commercial operation on provisional basis and till determination of final tariff, subject to necessary adjustment with retrospective effect that may be required after approval of final tariff by the Commission.

2. As an interim measure, the Commission vide its order dated 20.3.2007 had approved the provisional Annual Fixed Charges of Rs. 497.40 crore up to 31.3.2008, corresponding to saleable design energy of 1658 MUs with a direction that all the payments made in terms of order shall be subject to final determination of tariff based on a separate petition to be filed by the petitioner after commercial operation of all the three units.

3. Petitioner vide its letter dated 25.3.2008 has stated that the revised sanction for completion cost of the generating station is yet to be received from the Ministry of Power and requested to extend the provisional tariff upto 31.3.2009. Under these circumstances, we direct the petitioner to file the petition for approval of final tariff for the generating station for the period up to 31.3.2009, based on the capital expenditure actually incurred as on date of commercial operation of each unit and the date of commercial operation of the generating station.

4. Meanwhile, the provisional tariff for the generating station approved vide Commission's order dated 20.3.2007 shall continue till further orders, subject to adjustment after determination of final tariff.

Sd/-

**(R.KRISHNAMOORTHY)**  
**MEMBER**

**New Delhi dated the 28<sup>th</sup> March 2008**

sd/-

**(BHANU BHUSHAN)**  
**MEMBER**